

**SPECIAL BENCH**

**ITEM NO.104**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.76/2024 IN CP (IB) No.73/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 5<sup>th</sup> June, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA THROUGH CHANCHAL DUA, RP V/S ANURAG KUMAR SINGHANIA (PERSONAL GUARANTOR OF M/S LML LTD.)</b>
<b>UNDER SECTION</b>	<b>95 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Sandeep Arora, Adv. : *For State Bank of India/Applicant*

Sh. Shubham Agarwal, Adv. : *For the RP, Mr. Chanchal Dua,  
present in person*

Sh. Deep Bisht, Adv. : *For the Personal Guarantor*

**ORDER**

1. As per the previous order dated 1<sup>st</sup> March, 2024, the Ld. Counsel representing the Financial Creditor has sought time to file the objection to the RP report, in view of the fact that the RP has not recommended admission of the present matter. The same request was reiterated as observed in order dated 2<sup>nd</sup> April, 2024 as also in the order dated 3<sup>rd</sup> May, 2024.
2. The Ld. Counsel representing the Financial Creditor however now states that he has instructions not to file any written objections with regard to the RP report.
3. He, however, states that he would be arguing the matter as per record

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**-Sd-**

and further seeks a short accommodation for arguments, in view of the fact that he is in personal difficulty today.

4. It is also stated by the Ld. Counsel representing the Personal Guarantor that the objections with respect to that part of the RP report to the extent it offends the Personal Guarantor have also been filed with advance copy already supplied to the Ld. Counsel representing the Financial Creditor.
5. In view of the request made by the Ld. Counsel representing the Financial Creditor today, let the matter be adjourned for final hearing on 14<sup>th</sup> June, 2024 to come up before the Regular Bench. No further adjournment would be granted to either of the parties.

*-Sd-*

**(Umesh Kumar Shukla)**  
**Member (Technical)**

**5<sup>th</sup> June, 2024**

*Avaneesh Kumar Singh*  
*(Stenographer)*

*-Sd-*

**(Praveen Gupta)**  
**Member (Judicial)**